On the work-charged establishment, permanent posts are created to the extent of 50 per cent of posts which have been in existence for more than three years and which are likely to continue on a long term basis. The number of permanent posts are reviewed from time to time. The workcharged staff are being confirmed against the permanent posts according to their seniority and suitability.

1029

## LOANS ADVANCED BY SCHEDULED BANKS

- 121. SHRI R. P. KHAITVN: Will the Minister of FINANCE be pleased to state:
- (a) (i) what was the aggregate amount at loans, cash credits and overdrafts given by Indian Scheduled Banks outstanding as on 25th March, 1966; (ii) how much was the expansion compared to the last Friday of the financial year 1960-61; (iii) how much of this expansion represented loans, cash credits and overdrafts to public sector enterprises;
- (b) (i) by what percentage did bank credit to industrial undertakings under private enterprise increase between the last Friday of 1960-61 and of 1965-66; (ii) by what percentage did industrial production by undertakings under private enterprise increase in this period; and
- (c) (i) by what percentage did bank credit to industrial undertakings in the public sector increase in the above period; (ii) by what percentage did industrial production by public se.tor undertakings increase in the above period?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) to (c) The information which is required is being collected and a statement containing the necessary particulars to the extent available will be laid on the Table of the

## CHANGE OF GOVERNMENT QUARTERS

- 122. SHRI U. S. PATIL: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 167 in the Rajya Sabha on the 23rd February, 1966 and state;
- (a) the total number of cases received by the Directorate of Estates up to the end of December, 1965 in which officers were

unable to accept the change of quarters in time, due to circumstances beyond their control; and

to Questions

(b) the number of cases in which ch\*ng\* was granted later on?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Five.

(b) Five.

## **EVICTION NOTICES ON MILITARY PERSONNEL**

- 123. SHRI U. S. PATIL: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 695 in the Rajya Sabha on the 8th December, 1965 and
- (a) whether it is a fact that Eviction Notices have since been served on the dependents of some allottee Government servants who had gone for military service after having been selected for the Emergency Commission or otherwise, following declaration of Emergency in 1962, whose dependents have been till now in the possession of the general pool accommodation allotted to such employees;
- (b) if so, in how many cases, and how many have been actually evicted or have vacated the quarters in compliance with such orders; and
- (c) whether Government's decision to allow the dependents of such employees to continue to occupy the Government accommodation, as announced in the House, has since been revised, if so, the reasons therefor?

THE MINISTER OF WORKS. HOUSING AND URBAN DEVELOPMENT (SHRT MEHR CHAND KHANNA): (a) to (c) \ccording to the existing policy a Government servant, who joins the Defence Forces can be allowed to retain General accommodation during the period of training, if any, and thereafter for a further period of two months if he is posted to a 'nonconcessional area'. If he is posted to a 'concessional area' his family is permitted to retain the civil accommodation